

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.182/MP/2022**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for the adjudication of disputes between the Petitioner – Jhabua Power Limited and the Respondents – PTC India Ltd & West Bengal State Electricity Distribution Company Limited.

Date of Hearing : **14.7.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Jhabua Power Limited (JPL)

Respondents : PTC India Limited (PTCIL) and Anr.

Parties Present : Shri Anand Ganesan, Advocate, JPL  
Ms. Kriti Soni, Advocate, JPL  
Shri Pranagobinda, JPL  
Shri Ravi Kishore, Advocate, PTCIL  
Shri Keshav Singh, Advocate, PTCIL  
Ms. Shreya S, Advocate, WBSEDCL  
Shri Janmali M, Advocate, WBSEDCL

**Record of Proceedings**

At the outset, learned counsel for the Respondent No.2 requested for an adjournment. The said request was also not opposed by the learned counsel for the Petitioner.

2. Considering the above, the Commission adjourned the matter as a last opportunity.
3. The Petition shall be listed for hearing on 13.9.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

